

PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): I beg to lay on the Table an explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance, 1994.

[Placed in Library. See No. LT 5398/94]

12.42 $\frac{1}{2}$ hrs.

COFFEE (AMENDMENT) BILL*

[English]

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill further to amend the Coffee Act, 1942.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Coffee Act, 1942."

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce the Bill.**

12.43 hrs.

EXPLANATORY STATEMENT
GIVING REASONS FOR
IMMEDIATE LEGISLATION BY THE
COFFEE (AMENDMENT)
ORDINANCE

[English]

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): I beg to

lay on the Table an explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Coffee (Amendment) Ordinance, 1994.

[Placed in Library. See No. LT 5399/94]

12.43 $\frac{1}{2}$ hrs.

MINES AND MINERALS
(REGULATION AND
DEVELOPMENT) AMENDMENT
BILL*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): I beg to move for leave to introduce a Bill further to amend the Mines and Minerals (Regulation and Development) Act, 1957.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Mines and Minerals (Regulation and Development) Act, 1957."

The motion was adopted.

SHRI BALRAM SINGH YADAV: I introduce the Bill.

12.44 hrs.

EXPLANATORY STATEMENT
GIVING REASONS FOR
IMMEDIATE LEGISLATION BY THE
MINES AND MINERALS
(REGULATION AND
DEVELOPMENT) AMENDMENT
ORDINANCE

[English]

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): I beg to lay on

*Published in Gazette of India Extraordinary, Part II, section 2 dated 28.2.1994.

**Introduced with the recommendation of the President.

the Table an explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Mines and Minerals (Regulation and Development) Amendment Ordinance, 1994.

[Placed in Library. See No. LT 5400/94]

12.45 hrs.

MATTERS UNDER RULE 377

(i) Need to ban Lottery Business in the Country

[English]

SHRI SHANTARAM POTDUKHE (Chandrapur): The lotteries business had been started and run by almost all the State Government and private agencies with the good intention of augmenting the developmental projects in the country but this has turned out to be a big racket fleecing the poorest of the poor who have become victims to it. Purchasing of the lottery tickets has been a common phenomenon among the poor wage earners spending most of their earnings and thus depriving their families of the daily needs of life and the children the right to education and better living. Poverty instead of being eradicated is being encouraged.

I urge upon the Government to put a stop to this menace and ban this lottery entirely and thus save the poor people from becoming victims to starvation and hardships.

(ii) Need to include Patan and Shirala Blocks in Maharashtra in the Revamped Public Distribution System.

SHRI PRITHVIRAJ D. CHAVAN (Karad): The two blocks of Western

Maharashtra namely Patan and Shirala in my constituency have been experiencing repeated earthquakes. The epicenters are in Koyna Dam and Wama Dam respectively. The recent earthquakes have caused great damage to the property. In Satara district alone, over 8,000 Houses have been damaged. People are sleeping outside. No industrial development will happen as people are afraid to invest there. This is a hilly area which is sustained by People working as Mathadi Kamgars in Bombay. Therefore, with a view to alleviate the hardship of the people, I request the Central Government to include these two blocks in the Revamped Public Distribution System (RPDS) blocks.

(iii) Need to enhance allocation of natural gas to Gujarat

[Translation]

SHRI CHHITUBHAI GAMIT (Mandvi): Mr. Speaker, Sir, at present the Gujarat State is marching ahead in the field of industrial and energy production. The daily consumption of domestic and industrial energy is increasing. The allocation of natural gas from oil wells in Gujarat has reached to an optimum stage. Now the production of natural gas from oil wells in Gujarat is declining. To meet the requirement of natural gas of Gujarat State, there is no other alternative left except allocating natural gas to Gujarat from Bombay High and other marine natural gas reserves. The State Government has already submitted its request seeking supply to gas for its different thermal power projects, i.e. Itrag Allocation 135 Megawat, Kaivzak Bori 600 Megawat, p. Wavanv-2, 615 Megawat, Gandhi Nagar 200 Megawat and Sinaur 1230 Megawat etc. apart from allocation of Tapti gas. But no concrete steps have